

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00411/2020

Dated Tuesday the 6th day of October Two Thousand Twenty

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)

(Through Video Conferencing)

Mrs. T. Kasthuri,
W/o. Late A.R. Thirupathy,
No. 3/287 A5, Neduvilai, Nalloor,
Marthandam (PO),
Tamil Nadu 629165.Applicant

By Advocate M/s. N. Naganathan

Vs

1. The General Manager,
Southern Railway Head Quarters,
Park Town, Chennai 600003.

2. The Senior Divisional Financial Manager,
Divisional Office, Southern Railway,
Thiruvananthapuram, Kerala State.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

Heard. This OA has been filed seeking the following relief:

"To call for the proceedings of the 2nd respondent PS00/TVC/PEN/20177060400149 dt. 12.02.2020 and quash the same as illegal and unconstitutional and consequently direct the respondents to continue to pay the family pension to the applicant from the month of January 2020 and other consequential benefits and thus render justice."

2. Mr. P. Srinivasan, Sr. Standing Counsel for Railways appears for the respondents on advance notice.
3. We have gone through the OA. Counsel for the respondents submits that the applicant has filed a representation which has not yet been disposed of.
4. In view of the submission made by the counsel for the respondents, we dispose of the OA permitting the applicant to file a comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to dispose of the same by a reasoned and speaking order within a period of two months thereafter. Until then, the impugned order dt. 12.02.2020 shall be kept in abeyance.
5. OA is disposed of at the admission stage.

**(T.Jacob)
Member(A)**

06.10.2020

SKSI

**(S.N.Terdal)
Member(J)**